

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar Judicial at Jammu)

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Sub:- Submission of AFR judgments to the different editors through e-mail, for publication.

Ref:- (i) Communication No. 39036 of 2023/RG/NG dated 31.08.2023 and  
(ii) Communication No. 18562 of 2024/RG/NG-434(P) dated 17.05.2024 of the office of Worthy Registrar General, High Court of Jammu and Kashmir and Ladakh.

## ORDER

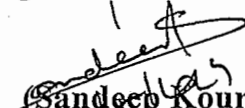
No: 104/RJ/HCWJ/2024

Dated:- 27.05.2024

As approved by the higher authority, it is hereby ordered that henceforth all AFR judgments shall be dealt with by the section heads of the Registry of Jammu Wing of the Hon'ble High Court of Jammu and Kashmir in the following manner:

1. All the section heads of the Registry and associate staff dealing with the judicial files shall submit an attested copy of the AFR judgments of the Hon'ble Courts of Jammu Wing with the covering letter of the concerned Joint Registrar/ Deputy Registrar/Assistant Registrar to the officer/official of the AFR Section.
2. On receipt of the same, the concerned officer/official of the AFR Section shall immediately forward the aforesaid judgments with the covering letter of the AFR Section to the editors, as per Annexure "A" appended to this order, via e-mail, so that the reported judgments of this Hon'ble Courts of Jammu Wing shall be published by the editors in their respective journals or reporters without any delay.
3. Further, no manual copy of the AFR judgment shall be forwarded to any editor.

This order is issued after obtaining approval from the higher authority.

  
(Sandeep Kour)  
Registrar Judicial

No: 113-21/RJ/HCWJ/2024

Dated: 27.05.2024

Copy to the:-

1. Worthy Registrar General, High Court of J&K and Ladakh at Srinagar, for kind information. This is in reference to your good office communication Nos. 39036 of 2023/RG/NG and 18562 of 2024/RG/NG-434(P) dated August 31, 2023 and May 17, 2024, respectively.
2. Director State Judicial Academy, Jammu/ Srinagar, for information.
3. CPC, e-Courts, High Court of J&K and Ladakh, Jammu, for uploading the same on the official website of the High Court.
4. All Editors as per Annexure-"A" to this order, for information.
5. Deputy Registrar, AFR Section, High Court Wing, Jammu, for information and necessary action.
6. Deputy Registrar Accounts, High Court Wing, Jammu, for information and to create/subscribe a 100 GB gmail ID for the purpose and to renew the subscriptions regularly from time to time.
7. Deputy Registrar/Assistant Registrar, SWP, WP (C)/LPA, PIL, OWP/Civil, Criminal, and Arbitration Section, for information and necessary compliance as per order.
8. Section in charge of SWP, WP (C)/LPA, PIL, OWP/Civil, Criminal, and Arbitration, for information and necessary action as per order.
9. Order file.

  
Registrar Judicial

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